

ITEM NO.12

REGISTRAR COURT. 1

SECTION II

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

BEFORE THE REGISTRAR MS. SUJATA SINGH

Petition(s) for Special Leave to Appeal (Crl.) No(s). 779/2024

ABDUL SALAM @ SHANU & ANR.

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH & ANR.

Respondent(s)

Date : 10-11-2025 This petition was called on for hearing today.

For Petitioner(s) : Mr. Bharat Gupta, AOR

For Respondent(s) : Ms. Ruchira Goel, AOR

UPON hearing the counsel the Court made the following
O R D E R

Respondent no. 1 has filed reply.

Ld. Counsel for the petitioner is granted four weeks time as last opportunity to file proof of publication with regard to service on respondent no.2.

As per office report, notice was issued for service on respondent no.2 through the concerned SHO but undelivered envelope has been received with the remarks ' incomplete address'.

Time has been sought by the ld. Counsel for the petitioner, Mr Kaustubh Chaturvedi to furnish the fresh particulars of the ld. Counsel appearing for respondent no.2 before the concerned Trial Court. Two weeks time is granted as last opportunity.

List again on 11.12.2025.

SUJATA SINGH
Registrar

HJ